

includes the name of Private University in its list after receipt of copy of the State Act. Therefore, no proposal is pending with Central Government for approval of Private University.

Similarly, Deemed to be Universities are declared by the Central Government, on the advice of UGC, under Section 3 of the UGC Act, 1956. Deemed to be Universities are regulated by the UGC (Institutions Deemed to be Universities) Regulations, 2019. These Regulations provide the eligibility criteria and procedure for declaration of an Institution as Deemed to be University as well as the provision to ensure quality and standard of education in these Institutions.

#### **Norms in research and infrastructure**

2930. DR. L. HANUMANTHAIAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number and details of universities which meet the norms in research and infrastructure as per UGC survey; and

(b) the measure taken by Government to improve other universities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK'): (a) The University Grants Commission (UGC) has informed that, during the process of accreditation of Universities by National Assessment and Accreditation Council (NAAC), two out of seven criteria of evaluation, focuses on research and infrastructure. These are criteria on research consultancy and criteria on infrastructure.

The Status of NAAC accredited universities are as under:—

No. of Universities	Grade
205	A
127	B
9	C

(b) UGC provides financial support to universities under its various schemes for the development of infrastructure and research. Ministry of Human Resource Development (MHRD) also provides financial support for infrastructure development to universities under Higher Education Financing Agency (HEFA).